

NORWEGIAN ECONOMIST AND STATISTICIAN

*1450. **Shri Madhao Reddi:** Will the Minister of Finance be pleased to state:

(a) whether any Norwegian economist and statistician is visiting this country in the near future;

(b) if so, whether he is coming at the invitation of the Government of India; and

(c) the main purpose of his visit?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (c). No Norwegian economist and statistician is due to arrive in India in the near future. One such scientist has already arrived in India at the invitation of the Indian Statistical Institute, Calcutta to work on econometric studies and studies relating to planning.

लंदौर छावनी

*१४५६. श्री भक्त दान : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लंदौर के छावनी क्षेत्र को मसूरी नगरपालिका में सम्मिलित करने के लिये आदेश जारी कर दिये गये हैं; और

(ख) यदि हाँ, तो यह परिवर्तन कब तक अन्तम रूप से सम्पन्न हो जायेगा ?

The Deputy Minister of Defence (Sardar Majithia): (a) No. The question of withdrawing the Cantonments Act, 1924, from Landour Cantonment is under active consideration of Government.

(b) Does not arise at present.

NON-PAYMENT OF STIPENDS TO STUDENTS

*1459. **Shri N. A. Borkar:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Scheduled Caste and Scheduled Tribe students in Madhya Pradesh have not so far received the first instalment of their post-matric stipends for this year; and

(b) if so, the steps that Government propose to take to avoid delay in this connection?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):

(a) No, Sir. Payment has been made to all scholarship-holders whose applications were complete by 15th November 1954.

(b) There has been no delay.

YOGA ASHRAM

*1460. **Babu Ramnarayan Singh:** Will the Minister of Education be pleased to state:

(a) whether Government have received full information about the report of the setting up of a Yoga Ashram in Russia;

(b) if so, the nature of information received;

(c) whether it is a fact that the Planning Commission have recommended the local Yoga Ashram in New Delhi for Governmental aid and recognition; and

(d) if so, the decision taken by Government in this regard?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):

(a) No.

(b) Does not arise.

(c) Yes.

(d) The Government are awaiting some information called for from the Yoga Ashram before taking a decision.

सार्वजनिक पुस्तकालय (पुस्तक प्रदान) अधिनियम

*१४६१. श्री आर० सी० शर्मा : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) अभी तक सार्वजनिक पुस्तकालय (पुस्तक-प्रदान) अधिनियम (१९५४ का अधिनियम संख्या २४) के अधीन कितनी पुस्तकें प्राप्त हुई हैं और उन का मूल्य कितना है;

(ख) क्या उस अधिनियम में उल्लिखित

अन्य तीन सार्वजनिक पुस्तकालयों के नाम घोषित कर दिये गये हैं; और

(ग) यदि हां, तो वे कहां कहां पर हैं और उन की विशेषतायें क्या हैं ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):

(a) Nil.

(b) No Sir.

(c) Does not arise.

सरकारी कर्मचारियों की सम्पत्ति

*१४६२. श्री एम० एल० द्विवेदी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या सरकार इस सम्बन्ध में कोई जांच कर रही है कि भारत सरकार के कर्मचारियों का भारतीय तथा विदेशी बैंकों में कितना धन जमा है और उनके पास कितनी कितनी चल तथा अचल सम्पत्ति है ?

The Deputy Minister of Home Affairs (Shri Datar): No general enquiry of this nature has been or is proposed to be instituted. Under the existing rules, Government servants are required to submit a statement of immoveable property held by them at the time of their entry into service and also to report any such property acquired thereafter. It is proposed to amend the relevant rules to provide for the following:—

- (i) To report all transactions in immoveable property;
- (ii) To report all transactions in movable property exceeding Rs. 1,000 in value;
- (iii) Class I and Class II officers to submit annual returns of immoveable property; and
- (iv) Government to have the right at any time to call for a full and complete statement of all movable or immoveable property held or acquired by a Government servant or any member of his family.

UNESCO SPECIALISTS

*1463. **Sardar Hukam Singh:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether the specialists who were assigned to the Ministry by the UNESCO during the year 1953 have completed their term of assignment and have since gone back?

The Minister in the Ministry of Natural Resources and Scientific Research (Shri K. D. Malaviya): A statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 17.]

NICOTINE SULPHATE

*1464. **Shri Dabhi:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to starred question No. 1411 on the 28th September, 1954 and state:

(a) the names of the two firms which have been entrusted by the Council of Scientific and Industrial Research with the commercial development of the process for the recovery of nicotine sulphate from tobacco wastes; and

(b) the progress which these firms have made in the recovery of nicotine?

The Minister in the Ministry of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix VI, annexure No. 18.]

HINDI MAPS

*1465. **Shri Krishnacharya Joshi:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether Hindi maps have been prepared and published this year?

The Minister in the Ministry of Natural Resources and Scientific Research (Shri K. D. Malaviya): Yes, Sir.